

Executor's Oath. (Rule 374)

(a) Insert name in full, place of residence and occupation. If deceased was a bachelor or spinster that should be stated.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO.                      OF 19 .

Petition for probate of the will of (a)  
..... Deceased.

.....Petitioner.

I, ..... do swear in the name of God that I believe that the Will referred to in the  
solemnly affirm

petition herein and marked Exhibit "A" is the last Will and testament of .. deceased and that I am the executor therein named (or appointed according to the tenor thereof) and that I will faithfully administer the property and credits of the said deceased and in any way concerning his will by paying his debts and then the legacies therein bequeathed so far as the said assets will extend, and that I will make and exhibit a full and true inventory of the said property and credits in this Hon'ble Court within six months from the date of the grant to be made to me or within such further time as the said Court may from time to time appoint and also render a true account of my administration to this Hon'ble Court within one year from the same date or within such further time as the said Court may from time to time appoint.

Sworn

Solemnly affirmed at .....

This ..... day of ..... 19 .

Before me,

Assistant, Master/Associate.

High Court, Bombay.

Advocate for .....